

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 21.08.2020

Appeal (L) No. 249 of 2020

Varun Haresh Jashnani ...Appellant
Versus
Securities and Exchange Board of India ...Respondent

WITH
Appeal (L) No. 252 of 2020

Poonam Haresh Jashnani ...Appellant
Versus
Securities and Exchange Board of India ...Respondent

AND
Appeal (L) No. 253 of 2020

Haresh Parmanand Jashnani ...Appellant
Versus
Securities and Exchange Board of India ...Respondent

Ms. Aparna Wagle, Advocate i/b. Alliance Law with
Mr. Haresh Jashnani in person for the Appellants.

Mr. Mustafa Doctor, Senior Advocate with Mr. Anubhav
Ghosh, Advocate i/b The Law Point for the Respondent.

ORDER:

1. All the three appeals are connected and will be listed again
for admission on August 28, 2020 at 12.30 p.m. along with
Appeal (L) No. 137 of 2020. The learned counsel for the

appellant will serve a copy of the Appeal (L) No. 137 of 2020 to the respondent within 24 hours.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present appeal would heard through video conference or through physical hearing depending on the prevailing situation.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Sd/-
Justice Tarun Agarwala
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

Sd/-
Justice M.T. Joshi
Judicial Member

21.08.2020
msb